Annexure-7

Name of the Corporate Debtor: Arshiya Limited; Date of commencement of CIRP: 23rd April, 2024; List of creditors as on: 05th August 2025

List of operational creditors (Government dues)

(Amount in ₹) **Details of Claimant** Details of claim received Details of claim admitted Amount of any Amount of claim Amount of mutual dues, Amount of claim Remarks, if any **Amount Amount** Whether % of voting contingent claim that may be under verification not admitted mount of clair Department Date of receip Amount claimed Nature of claim covered by covered by related share in CoC, if set-off admitted ecurity intere guarantee party? applicable Government of 109,761,023.00 1.00 Taxes 109,761,022.00 Group Gram Panchayat 7-May-24 No Refer Note 2 Maharashtra The claim pertains to "M/s. Arshiya Logistics CGST, Interest Government of 07-May-24 240,882,260.00 Services Limited" therefore is not admissible Commissioner, CGST & CEX, Raigad Commissionerate 240,882,260.00 Nο Maharashtra and penalty n the CIRP of "Arshiya Limited". Union Of India, Ministry Of Commerce and Industry the Government of Cost recovery Development Commissioner, SEEPZ-SEZ, Andheri (East), Mumba 07-Feb-25 111,219,019.00 111,219,019.00 No Refer Note 3 Maharashtra charges 400096

109,761,022.00

240,882,260.00

Note:

1) Status of claims is subject to further revision on the basis of verification of any additional documents/information as and when received.

Total

2) The claim has been filed by Gram Panchayat for non-payment of taxes on the buildings and lands situated within its jurisdiction. Arshiya Limited has contested as they are entirely working within an SEZ, so there should not be any liability to pay the taxes demanded by the Gram Panchayat. Various appeals have been made by both the Gram Panchayat and Arshiya Limited in this matter. Arshiya Limited has filed a writ petition before the Honorable High Court, which is still pending. So, the claim has been considered as 'Contingent liability' with notional admittance of Rs. 1/-, as the matter is pending in the judicial fora.

461,862,302.00 111,219,020.00

3) Union Of India, Ministry Of Commerce and Industry the Development Commissioner, SEEPZ-SEZ, Andheri (East), Mumbai 400096

The claim of Union Of India, Ministry Of Commerce and Industry the Development Commissioner has been received on 07/02/2025. The same was approved by the CoC through e-voting for being included in the list of Creditors. The Resolution Professional is in the process of filing application before the Hon'ble NCLT for condonation of delay of this claim.